

12.01½ hrs.

## MESSAGES FROM RAJYA SABHA

AND

### BILL AS PASSED BY RAJYA SABHA -- LAID

Title: Messages received from the Rajya Sabha regarding election of a Member of the Rajya Sabha to the Joint Committee on Offices of Profit and to the Committee on Welfare of Scheduled Castes and Scheduled Tribes; passing of the Central Vigilance Commission Bill, 2003 and the Repatriation of Prisoners Bill, 2003 ; and laying on the Table the Central Vigilance Commission Bill, 2003, as returned by the Rajya Sabha with amendments.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

`I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 28<sup>th</sup> July, 2003 adopted the following Motion in regard to the Committee on Offices of Profit:-

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do elect one Member of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the resignation of Shri Sangh Priya Gautam from the membership of the Committee and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one Member from among the Members of the House to the said Joint Committee to fill the vacancy."

I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Jana Krishnamurthy K, Member, Rajya Sabha has been duly elected to said Committee'.

(ii) `I am directed to inform the Lok Sabha that the Central Vigilance Commission Bill, 2003, which was passed by the Lok Sabha at its sitting held on the 26<sup>th</sup> February, 2003 has been passed by the Rajya Sabha at its sitting held on the 7<sup>th</sup> August, 2003, with the following amendments:-

#### CLAUSE - 26

1. That at page 9, **for** lines 15-17, the following be **substituted**, namely:-

"(d) Secretary (Coordination and Public Grievances) in the Cabinet Secretariat." - Member

2. That at page 9, line 32 **for** the words "Joint Director" the words "Superintendent of Police" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of Rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

• `In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 7<sup>th</sup> August, 2003 agreed without any amendment to the Repatriation of Prisoners Bill, 2003 which was passed by the Lok Sabha at its sitting held on the 1<sup>st</sup> August, 2003.'

• `I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 1<sup>st</sup> August, 2003 adopted the following Motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha, to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Nana Deshmukh resigned from the Membership of the Committee and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one Member from among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Robert Kharshiing, Member, Rajya Sabha has been duly elected to the said Committee.'

2. Sir, I lay on the Table the Central Vigilance Commission Bill, 2003, as returned by the Rajya Sabha with amendments.

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